

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

Sub: Petition under section 79(1)(f) of the Electricity Act, 2003 read with Regulation 20 of the CERC (Open Access in Inter-State Transmission) Regulations, 2008 towards unpaid unscheduled Inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.

Date of Hearing : 30.10.2012

Coram : Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : M/s Bhushan Power and Steel Limited, New Delhi

Respondents : GRIDCO Limited, Bhubaneswar
Orissa Power Transmission Corporation Limited,
Bhubaneswa

Parties present : Shri Sanjay Sen, Advocate for petitioner
Shri Sourabh Kumar, BPSL
Shri R.K. Mehta, Advocate for OPTCL
Shri David, Advocate for OPTCL
Shri S.K. Sahoo, AGM, OPTCL
Shri R.B. Sharma, Advocate for GRIDCO
Shri S.R. Sarangi, GRIDCO

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply of the GRIDCO, which was allowed.

2. The Commission directed the petitioner to file its rejoinder to the reply of GRIDCO on or before 16.11.2012, with an advance copy to the GRIDCO.
3. The petition shall be listed for hearing on 27.11.2012.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief Legal**